

ITEM NO.30
SECTION XI

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

IA 2178/2020, 2180/2020, in SPECIAL LEAVE PETITION (CIVIL) Diary
No(s). 42658/2019

SHRIRAM GENERAL INSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

AMNA BEGUM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.2178/2020-CONDONATION OF DELAY IN
FILING and IA No.2180/2020-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT

IA No. 2178/2020 - CONDONATION OF DELAY IN FILING

IA No. 2180/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 11-03-2022 These matters were called on for hearing today.

For Petitioner(s)

Mr. Chander Shekhar Ashri, AOR
Ms.Pritika Juneja Adv.
Ms.Meenakshi Midha, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Two weeks time is granted to the learned counsel for the
petitioner, to take fresh steps and file fresh particulars, to
serve respondent nos. 1 to 6, as process could not be served with
remarks "insufficient address".

List again on 26.04.2022.

SAURABH PARTAP SINGH LALER
Registrar